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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Udyog Bhawan

Notification No. 15(RE-2010)/2009-14  
New Delhi, Dated 29 December, 2010

**Subject: Corrigendum to Notification No. 14(RE-2010)/2009-14 dated 22.12.2010 regarding export of cotton yarn.**

S.O. (E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-14, the Central Government hereby makes the following amendments in Notification No. 14(RE-2010)/2009-14 dated 22.12.2010.

2. In Notification No. 14(RE-2010)/2009-14 dated 22.12.2010, the phrase “before 1<sup>st</sup> December, 2010” appearing at para 3 (ii) relating to Transitional Arrangements will be substituted by the phrase “on or before 1<sup>st</sup> December, 2010”. The relevant para would read as follows:

“3(ii) However, Exporters who have obtained Registration Certificate from Textile Commissioner, Mumbai on or before 1<sup>st</sup> December, 2010 would be permitted to export Cotton Yarn within the quantity limit for which such registration certificate has been issued and within the validity of such registered contract.”

3. The effect of this notification:-

The exporters who have obtained Registration Certificate from Textile Commissioner, Mumbai **on** 1<sup>st</sup> December, 2010 would also now be permitted to export Cotton Yarn. Earlier notification of 22.12.2010 permitted such exporters who

would have got RC before 1<sup>st</sup> December, 2010. Other conditions like quantity limit of RC so issued, validity of RC will remain the same.

Sd/-  
(Anup K. Pujari)  
Director General of Foreign Trade  
E-mail: dgft@nic.in

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